

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs,**  
**(Acquittal Section) Civil Secretariat**  
Srinagar/Jammu

**Notification**  
Jammu, the 22<sup>nd</sup> April, 2021

S.O 141 .-In exercise of powers conferred by sub-section (8) of section 24 of the Code of Criminal Procedure, 1973, the Government hereby appoint Shri Prince Khanna, Advocate, as Special Public Prosecutor to conduct the case titled State Vs Mohinder Kour and others involving offences punishable under sections 306/498-A RPC, FIR No.33/2017 pending trial before the Court of Ld.2nd Additional Sessions Judge, Jammu.

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government,**  
**Department of Law, Justice and Parliamentary Affairs.**

No: -LD (Acq) 2017/240 - Jammu

Dated: - 22 - 04 - 2021.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Jammu.
3. Director General of Prosecution, J&K, Jammu.
4. Registrar General, J&K, High Court Jammu.
5. Ld.2<sup>nd</sup> Additional Sessions Judge, Jammu
6. Director Litigation, Jammu
7. Sr. Superintendent of Police, Jammu.
8. 2<sup>nd</sup> Additional Public Prosecutor, Jammu
9. Shri.Prince Khanna, Advocate J&K High Court, District courts Jammu for information and necessary action.
10. Pvt.Secretary to Ld.Advocate General, J&K High Court, Jammu for information.
11. General Manager, Government Press, Jammu for Publication in the Government Gazettee.
- ✓ 12. S.O section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).

*Ashish Gupta*  
22-04-21

**(Ashish Gupta)**  
**Additional Secretary to Government,**  
**Department of Law Justice and Parliamentary Affairs.**

*Ashish Gupta*  
22/04/2021